

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SURAJIT DEY

Petition(s) for Special Leave to Appeal (C) No(s). 15288/2014

SBI LIFE INSURANCE CO. LTD

Petitioner(s)

VERSUS

VIRENDRA PAL KAPOOR AND ORS

Respondent(s)

(With appln. (s) for permission to file additional documents)

WITH

SLP(C) No. 3177/2015

(With Office Report)

Date : 07/07/2015 This petition was called on for hearing today.

For Petitioner(s) Mr. Haaris Fazil, Adv.
 Ms. B. Vijayalakshmi Menon, Adv.

For Respondent(s) Mr. Anmol Chauhan, Adv.
 Mr. Ardhendumauli Kumar Prasad, Adv.
 Mr. Aviral Shukla, Adv.
 Ms. Priyanka Swami, Adv.
 Mr. B. Krishna Prasad, Adv.
 Mr. Parmanand Gaur, Adv.
 Mr. Sanjay Kapur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 15288/2014

In respect of Respondent Nos. 1, 2 and 4 counter affidavit has not yet been filed despite last opportunity granted earlier.

It has been recorded that on behalf of Respondent No. 3, there is no need to file the counter affidavit.

Matter is in complete category.

Post the matter before the Hon'ble Court as per Rules.

SLP(C) No. 3177/2015

In respect of Respondent Nos. 2 to 4, service is still awaited.

In respect of Respondent No. 1, learned Counsel is at liberty to file the counter affidavit, if any. Four weeks time is granted to file the same.

Though office report suggest that vakalatnama on behalf of Respondent No. 1 has not yet been filed but it appears from the cause title that the Respondent No. 1 had already been represented by the learned Counsel. Accordingly, office to verify and report.

Post the matter again on 15.09.2015.

(SURAJIT DEY)
Registrar

JG